

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-107

IB-225/ND/2023
New IA/3239/2024

IN THE MATTER OF:

M/s. Emkey Commercial Company Ltd.

....Applicant

Vs.

PCL Foods Pvt. Ltd.

....Respondent

SECTION

U/s 7 IBC

Order delivered on 02.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Adv. Aishvarya Vikram along with RP Mr. Rakesh
Dugar in New IA/3239/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3239/2024:-

This is an application filed by the Resolution Professional under Section 12(2) of the IBC, 2016 read with Regulation 40 of the IBBI (IRP for CP) Regulations, 2016 seeking extension of the CIRP period beyond 180 days. Heard the submission made by Ld. Counsel on behalf of RP. It was submitted that 180 days for the CIRP has already been ended on 18.06.2024 and the CoC in its meeting held on 16.05.2024 has passed a resolution with 100% voting authorizing the Resolution Professional to move an application for extension of the CIRP period beyond 180 days. Ld. Counsel for the RP also submitted that some Resolution Plans have been received and is under consideration of the CoC. Keeping in view the facts and circumstances of the case, we extend the CIRP

period by 90 days beyond 180 days w.e.f. 18.06.2024. RP is directed to complete the CIRP process within the extended period. With these observations, the present application i.e. New IA/3239/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)